

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Miscellaneous Application No.77593 of 2019 &
Excise Appeal No.75088 of 2018 & CO No.75375 of 2018**

(Arising out of Order-in-Appeal No.181/HWH/CE/2017-18 dated 11.10.2017 passed by
Commr. (Appeals) of Central Excise, Kolkata II)

Commr. of CGST & Excise, Howrah

15/1, Strand Road, Kolkata-700001

Appellant

VERSUS

M/s A.B.Paul & Company

P-261/1, Benaras Road, Belgachia, Howrah-711108.

Respondent

Appearance:

Shri T.Mondal, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

MISC. ORDER NO.75302/2020

FINAL ORDER NO.75508/2020

DATE OF E-HEARING : 21.10.2020

DATE OF DECISION : 21.10.2020

PER P.K.CHOUDHARY :

The Revenue have filed an application for withdrawal of their
Appeal under National Litigation Policy.

2. Accordingly, the prayer for withdrawal of the appeal is allowed.
The appeal is dismissed as withdrawn under National Litigation Policy.
Misc.Application is disposed of accordingly. Cross Objection also gets
disposed off.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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